

(c) the steps taken by the Government to prevent smuggling of cellular phones?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) The intelligence/reports available do indicate an increasing trend in smuggling of cellular phones into the country.

(b) The total number of cellular phones seized by the customs authorities during the last three years, are as under :

Year	No. of Cellular Phones seized	Value of seized Cellular Phones (Rs. in Lakhs)
1996-97	329	100.48
1997-98	1839	439.62
1998-99 (upto date)*	4300	608.31

\*Figures provisional

(c) All field formations of the customs department, including Directorate of Revenue Intelligence, are on high alert to detect and prevent smuggling of all contrabands including Cellular phones.

[Translation]

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#### Repayment to Investors from NBFCs

1645. SHRI BHERU LAL MEENA :  
 DR. SAROJA V. :  
 SHRI KALLAPPA AWADE :  
 SHRI MOHAN SINGH :  
 SHRI BRAJ MOHAN RAM :  
 SHRI MANIKRAO HODLYA GAVIT :  
 COL. SONA RAM CHOUDHARY :

Will the Minister of FINANCE be pleased to state:

(a) the action being taken by the Government to ensure repayment of amount of investors from various Non-Banking Financial Companies such as JVG Group of Companies, Kuber Finance and other plantation companies; and

(b) the manner in which the investors are likely to get back their money?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS AND MINISTER OF STATE IN THE MINISTRY OF FINANCE (BANKING, REVENUE AND INSURANCE) (SHRI KADAMBUR M.R. JANARTHANAN) : (a) and (b) The Reserve Bank of India (RBI) Act as amended in 1997 empowers the Company Law Board (CLB) to adjudicate cases where the NBFCs default in repayment of principal or interest or both in respect of deposits. On receipt of a complaint from an aggrieved depositor, CLB passes appropriate orders for payment by the defaulting NBFC within a stipulated period. Where, however, there are large scale defaults and the viability/solvency of the company is in doubt, RBI takes the defaulting company to liquidation through the High Court.

The JVG Group consists of 4 finance companies viz. JVG Finance Ltd., JVG Leasing Ltd., JVG Securities Ltd. and JVG Holdings Ltd. In view of the large number of complaints against the Group Companies, a winding up application was filed by the Reserve bank of India in the High Court of Delhi against JVG Finance Ltd., JVG Leasing Ltd., JVG Securities Ltd., The Hon'ble High Court appointed the Official Liquidator as the provisional liquidator. Complainants have been advised from time to time to file their claim with the provisional liquidator.

As regards Kuber Finance Ltd. RBI has reported that the company was prohibited from acceptance of deposit in September, 1992 and from then onwards the company was functioning only to recover its dues and repay the depositors liabilities. The company is reported to have fully paid all the dues of its depositors.

In the Kuber Group, there are a few other NBFC notably Kuber Auto General Finance and Leasing Ltd. and Kuber Mutual Benefits Ltd. (KMBL) (a notified 'Nidhi' company under Section 620A of the Companies Act, 1956). The Hon'ble Delhi High Court has passed an interim order restraining all the companies including KMBL named in a public interest petition from alienating their assets and properties till the case is disposed off.

Since winding up petitions have already been filed by RBI in respect of JVG Group of Companies the investors claim for their money fall within the province of the Official Liquidator for determination in course of time as per the Delhi High Court's Order. In respect of other companies, investors have to file their complaints to the concerned bench of the Company Law Board under whose jurisdiction the Registered Office of the concerned NBFC falls.

[English]

### World Banking System

1646. SHRI LAKSHMAN SINGH : Will the Minister of FINANCE be pleased to state:

(a) whether the Union Government propose to set up an International Authority to supervise the world banking system in order to restrict the financial turmoil being faced by several countries; and

(b) if so, the details thereof?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) No.

(b) Does not arise.

[Translation]

### Dividend of MNCs

1647. SHRI MOHAMMAD ALI ASHRAF FATMI : Will the Minister of FINANCE be pleased to state:

(a) whether the dividend shown by the top multinational companies operating in India is constantly going up during the past few years;

(b) if not, the rate of dividend shown by these foreign MNCs on the basis of their capital investment during the last three years; and

(c) the extent to which the average profit margin of these foreign MNCs is less or more in comparison to Indian MNCs?

THE MINISTER OF FINANCE (SHRI YASHWANT SINHA) : (a) to (c) The information is being collected and will be laid on the Table of the House.

[English]

### Multifibre Agreement

1648. SHRI K. YERRANNAIDU : Will the Minister of TEXTILES be pleased to state:

(a) the details of phasing out of Multifibre Agreement by 2004; and

(b) the steps proposed to be taken to remove unnecessary control on textiles?

THE MINISTER OF TEXTILES (SHRI KASHIRAM RANA) : (a) The Multifibre Arrangement (MFA) has already been replaced w.e.f. January 1, 1995 by the Agreement on Textiles and Clothing (ATC) of the Final Act embodying the results of the Uruguay Round negotiations. As per provisions of ATC the products not integrated into GATT 1994 are stipulated to be phased out as follows:—

(i) Not less than 16% of total volume of 1990 imports, on 1.1.1995

(ii) Not less than 17% of total volume of 1990 imports, on 1.1.1998

(iii) Not less than 18% of total volume of 1990 imports, on 1.1.2002.

(iv) Balance on 1.1.2005.

(b) India has been making efforts in coordination with other developing countries for further liberalisation of international trade in textiles.

[Translation]

### M.P. State Textile Corporation

1649. SHRI DADA BABURAO PARANJPE :  
SHRI CHANDRASHEKHAR SAHU :

Will the Minister of TEXTILES be pleased to state:

(a) whether the Union Government have placed an order to Madhya Pradesh State Textile Corporation and Madhya Pradesh Apex Weaver's Cooperative Society to prepare dhoties/sarees for supplying to Bihar;

(b) the amount of this order, the amount of dhoties/sarees supplied and the amount paid;